

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.450/97

Wednesday this the 2nd day of April,1997.

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE SHRI P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.V.Rajesh,  
Peravoor P.O.  
Tellicherry. .... Applicant

(By Advocate Mr.C.P.Peethambaran)

vs.

1. Superintendent of Post Offices, Thalasserry.
2. Chief Post Master General, Thiruvananthapuram.
3. Union of India represented by Secretary,  
Ministry of Communication, Department of Post,  
New Delhi. .... Respondents

(By Advocate Mr. Shafik for SCGSC)

The application having been heard on 2.4.1997, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

The whereabouts of K.Ramachandran, the father of the applicant who was working as a Cash Overseer in Tellicherry Post Office were not known since 8.2.81. Though initially an order of dismissal from service of Ramachandran was issued, ultimately that was recalled and on the presumption of death, the applicant's mother was given a family pension. The family consists of apart from the applicant, a younger brother who is a minor and two sisters who are married and the widow of Ramachandran. The widow of Ramachandran who is the present head of the family is employed as EDBPM, Vellarvally. She is also getting a family pension. The family is in possession of a little landed property. The request of

the applicant for employment assistance on compassionate grounds was rejected by the Department after careful consideration of the representation in accordance with the direction contained in the judgment of the Tribunal contained in O.A.1023/96. The order passed thereon declining to extend the applicant the benefit of employment on compassionate grounds is under challenge in this application.

2, We have heard learned counsel on either side and perused the pleadings. It is an admitted case that two sisters of the applicant are married and settled in life. The family now consists of the applicant, his mother who is employed and the younger brother. The family apart from the allowances which the applicant's mother gets as EDBPM is in receipt of family pension and a little bit of landed property is also there with the family. Under these circumstances, we are not in a position to fault the decision taken by the competent authority that the applicant does not deserve employment assistance on compassionate grounds. We do not find any merit in the application. The application is dismissed. No costs.

Dated the 2nd April, 1997.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN